

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA
UNSTARRED QUESTION NO - 2985
ANSWERED ON - 18/03/2026

VOLUNTARY VEHICLE FLEET MODERNIZATION PROGRAMME (V-VMP)

2985. SMT. REKHA SHARMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the objectives and current status of the Voluntary Vehicle Fleet Modernization Programme (V-VMP);
- (b) the number of vehicles scrapped since the launch of the policy, category-wise;
- (c) whether the policy has contributed to reduced emissions and improved road safety; and
- (d) the steps taken to expand registered vehicle scrapping facilities across States?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Government in the Ministry of Road Transport and Highways has formulated the Voluntary Vehicle-Fleet Modernization Programme (VVMP) that includes a system of incentives/disincentives for creation of an ecosystem to phase out older, unfit polluting vehicles across the country. In order to enforce provisions of the Policy, rules have been notified under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989. Following notifications have been issued under the Policy:

1. GSR 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021. These rules have been further amended vide GSR 695(E) dated 13.09.2022, GSR 212(E) dated 15.03.2024 and GSR 700(E) dated 19.09.2025.

2. GSR 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021. These rules have been further amended vide GSR 797(E) dated 31.10.2022 and GSR 195(E) dated 14.03.2024.
3. GSR 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification has come into force with effect from 1st April, 2022.
4. GSR 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification has come into force with effect from 1st April, 2022.
5. GSR 29(E) dt 16.01.2023 provides that Certificate of registration for vehicles owned by Central, States and UT Governments and their Departments, Local Government (Municipal Corporations or Municipalities or Panchayats), State Transport Undertakings, PSUs and other Autonomous bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years.
6. GSR 709(E) dated 14.11.2024 provides for mandatory testing of Transport Vehicles through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989 from 01st April 2025.
7. GSR 200 (E) dated 26.03.2025 provides for concession in the motor vehicle tax of upto fifty percent against such certificate for all transport and non-transport vehicles which are manufactured as per Mass Emission Standards Bharat Stage I (BS-I) norms and earlier Mass Emission Standard norms and all medium and heavy goods motor vehicles and all medium and heavy passenger motor vehicles which are manufactured as per Mass Emission Standards Bharat Stage II (BS-II) norms.
8. GSR 568(E) dated 20.08.2025 provides for upward revision of fees for Renewal of certificate of registration for motor vehicles older than 20 years.
9. GSR 850(E) dated 11.11.2025 provides for revision of fee for Conducting test of a vehicle for grant and renewal of certificate of fitness and Grant or renewal of certificate of fitness.

As on 12.03.2026, 134 Registered Vehicle Scrapping Facilities (RVSFs) across 22 States / UTs and 177 Automated Testing Stations (ATSs) across 20 States / UTs are operational in the country. Further, a total of 4,65,393 vehicles have been scrapped at RVSFs out of which 2,87,389 are private vehicles and 1,78,003 are Govt. vehicles.

(b) The category-wise details of vehicles scrapped are provided in the Annexure.

(c) (i) The VVMP aims to modernise the fleet to address concerns on vehicular pollution and envisages voluntary scrapping of unfit commercial and personal vehicles strictly based on their fitness, irrespective of age of the vehicle. As the emissions from vehicles conforming to pre-BS (Bharat Stage) and older Emission Standards (BS-I to IV) are much more than the emissions from BS-VI vehicles, the VVMP dis-incentivises the continued use of old and environmentally harmful vehicles and incentivise the purchase of newer vehicles with better emission norms.

(ii) For improving road safety, fitness testing of vehicles has been mandated through Automated Testing Stations (ATS) established in accordance with the rules notified by the Ministry. The ATSs provides for technology-driven fitness testing of vehicles, by reducing human discretion in ascertaining the road worthiness of vehicles.

(d) Following steps have been taken to expand RVSFs across States: -

(i) The applications for grant of registration certificate to set up RVSFs has been facilitated through National Single Window System (NSWS) for accepting and processing applications online.

(ii) The Central Government also provides incentives to States/UTs under the Scheme for Special Assistance to States for Capital Investment (SASCI) 2025-26. Rs. 2,000 crore has been earmarked under the Scheme to promote scrapping of vehicles at Registered Vehicle Scrapping Facilities (RVSFs) and related implementation measures under the Vehicle Scrapping Policy.

(iii) In order to monitor the progress of scrapping infrastructure and coordinate with the States/UTs, meetings are conducted at regular intervals, advisories are issued and necessary support is provided to States/UTs to facilitate the setting up of RVSFs.

(iv) Following incentives are provided to the citizens for scrapping their vehicles at RVSFs and promoting formal recycling: -

1. GSR 714 (E) dated 04.10.2021 provides that, in case the vehicle is registered on submission of 'Certificate of Deposit', the fee for issue of certificate of registration shall not be levied.

2. GSR 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax (upto twenty-five per cent., in case of non-transport vehicles and upto fifteen per cent, in case of transport vehicles) for the vehicle registered against submission of "Certificate of deposit". Provided that this concession shall be available upto eight years, in case of transport vehicles, and upto fifteen years, in case of non-transport vehicles.

3. GSR 200 (E) dated 26.03.2025 provides for concession in the motor vehicle tax of upto fifty percent against such certificate for all transport and non-transport vehicles which are manufactured as per Mass Emission Standards Bharat Stage I (BS-I) norms and earlier Mass Emission Standard norms and all medium and heavy goods motor vehicles and all medium and heavy passenger motor vehicles which are manufactured as per Mass Emission Standards Bharat Stage II (BS-II) norms.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 2985 ANSWERED ON 18.03.2026 ASKED BY SMT. REKHA SHARMA REGARDING VOLUNTARY VEHICLE FLEET MODERNIZATION PROGRAMME (V-VMP)

Details of Private Vehicles Scrapped by Category

Category	Number of Vehicles Scrapped
Two-Wheeler (2W)	33,321
Three-Wheeler (3W)	23,379
Four-Wheeler (4W)	2,14,630
Truck	5,620
Bus	1,547
Others	8,892
Total	2,87,389

Note: Details as per Vahan portal.

Details of Government Vehicles Scrapped by Category

Category	Number of Vehicles Scrapped
Police (include both police-owned & police-impounded vehicles)	26,501
Bus	22,190
Fire	547
Ambulance	4,230
Two-wheeler	29,831
Four-wheeler	42,800
Truck	29,087
Others	22,817
Total	1,78,003

Note: Details and categories of vehicles are as per MSTC portal used for e-auction of Govt. Vehicles.
